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the previous year; secondly, the capacity of the State Government to execute the Housing Schemes; thirdly, all the Housing Schemes are Plan schemes and the State Governments must be in a position to absorb the schemes within their Plan ceilings. these are the three considerations. That is why there is some distinction between State and Maharashtra stands first because its performance has been verv good. Second comes Madras, then Mysore, and so on. No pressures are brought in, nor entertained, because the money is limited.

MR. CHAIRMAN: The Question Hour is over.

WRITTEN ANSWERS TO QUES-TIONS

FERTILIZER PLANT BY BIRLAS

- *531. SHRI C. ACHUTHA ME-NON: Will the Minister of PETRO-LEUM AND CHEMICALS be pleased to refer to the reply to Unstarred Question No. 134 given in the Rajya Sabha on the 23rd July, 1968, and state:
- (a) the details of the fertilizer plant which the Birlas have been permitted to construct at Mirzapur; and
- (b) the reasons which prompted Government to issue the letter of intent?

THE MINISTER OF PETRO-LEUM AND CHEMICALS AND SOCIAL WELFARE (SHRI ASOKA MEHTA): (a) The Mirzapur project of Pilani Investment Corporation, a company of Birla Group, envisages an annual production of 1,60,000 tonnes of nitrogen in the form of urea.

(b) The increase the indigenous production of fertilizers and thereby reduce the quantity to be imported for meeting the requirements of the agricultural production programmes.

Money paid to an acceptor of I.U.C.D.

*539. SHRIMATI SHAKUNTALA PARANJPYE: Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMEN'S be pleased to state the amount of money given to an acceptor of LU.C.D.

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH, FA-MILY PLANNING AND URBAN

DEVELOPMENT (DR. S. CHAND-RASEKHAR): A statement containing the required information is laid on the Table of the Sabha.

STATEMENT

According to the information available with the Ministry of Health, Family Planning and Urban Development, the amount of compensation money given to the volunteer accepting IUCD insertion for meeting the incidental expenses, loss of wages etc. is as follows:—

Name of the State/Union Territory				Amount of money
	,			(Rs.)
Bihar			•	10
Rajasthan				7
Madras and tory of I		on Te	rri-	6
Assam, Guj Kerala, Madhya I rashtra, W Union Te daman as lands, Go Diu, L. Manipur ry	Mysore Pradesl Vest Be critori nd Nic oa, Da M,A.	e, Ori h, Ma engal, les of cobar iman Islar	ssa. ha- and An- Is- and	5
Jammu and jab and U of Chand	Jnion '	nır, P Territ	un- ory	4
Andhra Pra	adesh	•		3
Uttar Prad	esh	•	•	Transport exa- penses as actual ly paid upto a maximum o Rs. 3.

*540. [Transferred to the 26th August, 1968.]

PL-480 SCHEME

- *541. SHRI SANDA NARAYAN-APPA: Will the Minister of FINANCE be pleased to state:
- (a) whether any special committee has been appointed by Government to consider the financial position under the P.L. 480 scheme;

Written Answers

- (c) whether there was any unspent balance under the P.L. 480 scheme at the end of 1967; and
- (d) if so, for what purposes the balance has been utilised?

THE DEPUTY PRIME MINIS-TER AND MINISTER OF FINANCE (SHRI MORARJI R. DESAI): (a) Acting on a recommendation of the Estimates Committee, Government have set up a small expert group to study the impact of PL-480 transactions on the monetary system.

- (b) A copy of the Resolution giving the names of the Members of the Study Group and their terms of reference is laid on the Table of the House. They are expected to submit their report to Government by about the end of September, 1968.
- (c) On 31st December, 1967, there was a sum of Rs. 486 crores of unspent PL-480 counterpart rupee funds. This was earmarked as follows: for loans and grants to the Government of India—Rs. 313 crores. for Cooley loans—Rs. 59 crores; and for U.S. uses—Rs. 114 crores.
- (d) Expenditures for the above purposes from January to 1963 June, have been:

(Rs. in cores)

2.73

- (i) Loans to Govt. of India 25.00
- (ii) Grants to Govt. of India 6.30
- (iii) Cooley loans
- (iv) U.S. uses ٠. 12.03

The rest of the balance is still to be utilised. Pending such utilisation the funds have been invested in Special Securities of the Government of India.

RESOLUTION

No. F. 1(6)PL480/68

GOVERNMENT OF INDIA

MINISTRY OF FINANCE

(Department of Economic Affairs)

New Delhi the 26th June, 1968

In response to recommendation number 34, contained in the Eleventh Reof the Estimates Committee (Fourth Lok Sabha), the Government of

India promised to make arrangements for a study, by a small expert group, of the impact of PL-480 transactions on the monetary system. The Government of India have accordingly decided to set up a group with the following composition.

to Questions

- 2. The group will consist of-
- 1. Dr. A. N. Khusro, Institute of Economic Growth, New Delhi--Chairman.
- 2. Shri D. H. Pai Panandikar, Senior Assistant Secretary F.I.C.C.J., New Delhi-Member.
- 3. Shri K. C. Malhotra, Chartered Accountant, Delhi--Member.
- 4. Shri M. R. Shroff, Director, Department of Economic Affairs, Ministry of Finance, New Delhi-Member-Secretary.
- 3. The terms of reference of the group will be as follows:-
 - (i) to examine the present system of recording the transactions relating to imports financed by U.S. PL-480 in the Budget of the Government of India and to suggest improvements, if any, with a view to bringing out clearly the implications of these transactions;
 - (ii) to examine the impact of these transactions on the monetary system in terms of the effect on money supply, the ability of the authorities to control credit, etc.;
 - (iii) to examine the inflationary effect, if any, of these transactions on the economy.
- 4. The group will devise its own procedures and will submit its report to the Government of India within a period of three months from the date of this Resolution.

FOREIGN DEBTS

- *542. SHRI KESAVAN (THAZ-HAVA): Will the Minister FINANCE be pleased to state:
- (a) what was the total amount foreign debts, excluding P.L. 480 loans due as on the 30th June, 1968;
- (b) what was the total amount of foreign debt due on account of P.L. 480 loans as on the 30th June, 1963;
- (c) what is the contry-wise break up of the above debts; and
- (d) what is the annual amount of interest due on the above foreign debts?